

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 574
TO BE ANSWERED ON 19TH DECEMBER, 2017

RICE ALLOCATION TO KERALA

574. SHRI M.K. RAGHAVAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government of Kerala has implemented the NFSA;
- (b) if so, whether the State will receive less quantum of rice for distribution to APL card holders with the implementation of the Act; and
- (c) the measures to be taken to increase the quantum of rice allocation for Kerala under the Act since Kerala is a rice eating State and rice is not grown in abundance in the State, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c): National Food Security Act, 2013 (NFSA) is being implemented in Kerala w.e.f. November, 2016. Eligible households under the Act comprise of households covered under Antyodaya Anna Yojana and priority households. There is no APL category under the Act.

The Act inter-alia provides that if, on the basis of coverage of population and foodgrains entitlement of eligible households under the Act, annual foodgrains allocation to any State/UT is lower than the average annual offtake during 2010-11 to 2012-13 under erstwhile normal TPDS, the same shall be protected.

Accordingly, 85459.9 tons of foodgrains (including 68880.7 tons of rice) per month is being allocated to Kerala for the eligible households identified by the State Government, at NFSA prices. In addition, 33294.2 tons of foodgrains (including 26835.1 tons of rice) is being allocated per month as 'tide over' allocation to protect the average annual offtake of 14.25 lakh tons under erstwhile TPDS.
